

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.196/Chd/HP/2020

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

In the matter of:

Korea Trade Insurance Corporation (Ksure)

....Petitioner-Operational Creditor.

Versus

Inox Wind Limited.

....Respondent-Corporate Debtor.

Present through Video Conferencing :-

Mr. Manish Dhir, Advocate with Mr. Atul Goyal, Advocate
for the petitioner.

Mr. Aashish Chopra, Advocate with Ms. Niharika Sharma,
Advocate for the respondent-Corporate Debtor.

When this matter is taken up for hearing, Mr. Manish Dhir, learned counsel appearing for the petitioner submits that the parties have settled the matter and a settlement agreement to this effect has been entered into between the parties, which has been filed vide diary No.00961/4, dated 22.10.2020. The same is taken on record. Accordingly, he prays for withdrawal of the CP.

2. In the circumstances and in view of the settlement entered into between the parties, the instant CP is dismissed as withdrawn.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
(Member (Judicial))

October 27, 2020
Ashwani